

## Pritam Singh @ Pappu Vs State (Govt. of N.C.T. of Delhi)

**Court:** Delhi High Court

**Date of Decision:** May 17, 2002

**Acts Referred:** Criminal Procedure Code, 1973 (CrPC) â€” Section 439, 482  
Penal Code, 1860 (IPC) â€” Section 302

**Citation:** (2003) 69 DRJ 638

**Hon'ble Judges:** Surinder Kumar Aggarwal, J

**Bench:** Single Bench

### Judgement

S.K. Agarwal, J.

This is an application u/s 439 read with Section 482 Cr. P.C. for grant of bail in case FIR No. 635/2000 u/s 302 IPC

P.S. Punjabi Bagh.

2. Learned counsel for petitioner submits that petitioner was arrested in the above notice case on 1st August, 2000 ; that allegations against him are

false and on 23rd May, 2001, taking into consideration the nature of allegations, prosecution was directed to conclude its evidence within three

months and the following order was passed :

Learned counsel for the State on instructions from S.I. Pramod Kumar submits that all witnesses have been examined and the case is fixed for

prosecution evidence on 29th May, 2001. Trial Court is directed to complete the evidence within three months from the next day fixed. In case the

evidence is not completed during stipulated period, petitioner shall have the liberty to move an application for bail.

3. The said period expired on 29th August, 2001. Learned counsel for the petitioner further submits that petitioner continues to be in custody, that

out of 28 witnesses cited by the prosecution, only 15 witnesses have been examined so far ; that on 21st February, 2002 prosecution sought time

to file an affidavit in this regard but the same has not been filed so far. Therefore, the petitioner is entitled to be released on bail.

4. In the facts and circumstances of this case, petitioner is ordered to be released on bail pending for final disposal of the case on his furnishing

personal bond in the sum of Rs. 15,000/- with one surety in the like amount to the satisfaction of the trial court, subject to the condition that the

petitioner shall not leave the jurisdiction of NCT of Delhi without permission of the Court.

5. dusty.

6. Petition stands disposed of.